

(7)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

O. A. NO. 1019/86

DECIDED ON : 29.7.1992

K. C. Ganjwal

... Applicant

Versus

Union of India

... Respondents

CORAM : THE HON'BLE MR. T. S. OBEROI, MEMBER (J)
THE HON'BLE MR. P. C. JAIN, MEMBER (A)

None for the Applicant

Shri A. K. Behra, Proxy Counsel for Shri P. H. Ramchandani, Counsel for the Respondents.

ORDER (ORAL)

Hon'ble Shri P. C. Jain, Member (A) :-

Learned proxy counsel for the respondents has produced before us a copy of letter dated nil from the applicant in this case, addressed to the Registrar, Central Administrative Tribunal, Principal Bench, New Delhi and copy endorsed to (1) Smt. A. C. Duggal, DS, Department of Personnel and Training, North Block, New Delhi and (2) Shri K. K. Grover, DS, Committee on Parliament and Official Languages, 11, Teen Murti Marg, New Delhi, to the effect that he has already been promoted as Director and as such his O. A. No. 1019/86 has become infructuous. It is further stated that the Hon'ble Tribunal may treat his case having been withdrawn as he is no longer interested in pursuing the same for the reasons mentioned above. Learned proxy counsel for the respondents submits that he has received a copy of the above letter from the respondents.

2. In view of the above, O. A. 1019/86 is dismissed as withdrawn. No costs.

(P. C. Jain)
Member (A)

(T. S. Oberoi)
Member (J)